

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

I. On the 26th February, 2008, Shri Manikrao Gavit, Minister of State in the Ministry of Home Affairs, laid on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Proclamation [G.S.R. No. 10(E)], issued by the President on the 3rd January, 2008, under article 356 of the Constitution in relation to the State of Nagaland, under clause (3) of the said article.
- (ii) Order [G.S.R.No.11 (E)], dated the 3rd January, 2008, made by the President under sub-clause (i) of clause (c) of the above Proclamation.
- (iii) Reports of the Governor of Nagaland dated the 13th, 14th and 17th December, 2007, and Report of the Governor of Nagaland dated the 16th December, 2007 to the President recommending the issue of the Proclamation.

II. On the 19th March, 2008, Shri Manikrao Gavit, Minister of State in the Ministry of Home Affaris, laid on the Table, a copy (in English and Hindi) of the Proclamation [G.S.R. No. 177(E)], issued by the President under clause (2) of article 356 of the Constitution on the 12th March, 2008, revoking the Proclamation issued by her on the 3rd January, 2008 in relation to the State of Nagaland, under clause (3) of the said article.

(Time taken: 02 Mts.)